

crease in the case of Delhi, more than three-fold increase in the case of Rajasthan, two-fold increase in the case of Maharashtra and Haryana, Tamil Nadu has not been given even its legitimate requirements.

I demand that more coke and more wagons should be allotted to Tamil Nadu.

(iv) ALLEGED NON-SUPPLY OF ESSENTIAL COMMODITIES TO THE PEOPLE OF CACHAR

SHRI SONTOSH MOHAN DEV (Silchar): The people of Cachar are facing an economic blockade from the rest of the country as they have participated in the last Lok Sabha election to safeguard the right of the linguistic and religious minorities of Assam. No essential commodity like rice, sugar, salt, HSD, petrol, coal, kerosene oil, baby food, etc., is being sent to Cachar from 1st January 1960. The tea industry had to close down their factory. Public buses and trucks have gone off the road for want of HSD/petrol. Village and town people are passing their days in great distress because of the non-availability of their daily needs. Will the Minister concerned take necessary steps to save the people of Cachar from this misery?

(v) DETENTION AND EXPULSION OF SHRI RAMESH CHANDRA, PRESIDENT OF THE WORLD COUNCIL FROM LONDON AIRPORT

SHRI CHANDRAJIT YADAV (Azamgarh): Mr. Speaker, Sir, it is a matter of great regret that the U. K. Government took the most unusual step by detaining and expelling Shri Ramesh Chandra, a distinguished citizen of India and the President of World Peace Council from London Airport itself. Mr. Ramesh Chandra was going to London to attend a conference on disarmament which was being held there at the historic Conway Hall where India's freedom movement was also debated over the first half

of the century. This is an insult to India by the Tory Government of U. K. This is for the first time that not only an Indian citizen but a Commonwealth citizen has been detained and expelled for purely political reasons. This act of the U. K. Government has been strongly condemned by the Indian Workers' Association, the India League and the Federal Council of Indian Organizations. This has also been condemned by many prominent Members of Parliament of the House of Commons.

I bring it to the notice of the House through you and also to the Government of India to take up this issue urgently with the U.K. Government so that such things may not be repeated in future.

SHRI GEORGE FERNANDES (Muzaffarpur): This should be debated in this House.

श्री राम बिलास पासवान (हाजीपुर): अध्यक्ष महोदय, इस पर मंत्री जी को बक्तव्य देने के लिए कहिए।

MR. SPEAKER: You have made the demand. It will be seen. It is upto the government. Please wait.

SHRI CHANDRAJIT YADAV: The issue was taken up in the House of Commons also. They have called it 'outrageous'.

MR. SPEAKER: I know the gravity of the situation.

SHRI INDRAJIT GUPTA (Basirhat): The question is that you admit a call attention motion. On this many members have given a call attention notice.

MR. SPEAKER: When the time comes we will consider it. Now it has been brought to the notice of the government and please wait for the action of the government.

SHRI JYOTIRMOY BOSU: I gave notice of a motion about Mr. J.R.D. Tata. It is quite sometime now.